

ITEM NO.105

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 1150 OF 2004

TRILOKI NATH & ORS.

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for exemption from filing O.T.,discharge of Advocate on Record,bail and office report)

WITH APPEAL(CRL) NO. 1171 of 2004

(With appln(s) for exemption from filing O.T.)

(With office report)

APPEAL(CRL) NO. 1172 of 2004

(With appln(s) for exemption from filing O.T.)

(With office report)

APPEAL(CRL) NO. 1173 of 2004

(With appln(s) for exemption from filing c/c of the impugned Judgment)

(With office report)

Date: 21/09/2005 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Appellant(s)

Mr.S.R.Bajawa, Sr.Adv.

Mr.Sushil Kr.Jain, Adv.

Mr.S.Z.A.Warsi, Adv.

Ms.Pratibha Jain, Adv.

Mr.Ram Niwas, Adv.

For Mr. B.K.Satiya ,Adv.

Mr. K.S. Rana,Adv.

Mr.Vijay Singh, Adv.

Mr.David Rao, Adv.

For Mr.Khwairakpam Nobin Singh ,Adv

Mr.R.K.Kapoor, Adv.

Mr.M.K.Verma, Adv.

for Mr. Sudarsh Menon, Adv.

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For Respondent(s)State

Mr.N.S.Gahlout, Adv.

Mr.Prashant Chaudhary, Adv.

For Mr. Jatinder Kumar Bhatia ,Adv

For the Complainant

Mr.M.N.Krishnamani,Sr.Adv.

Mr. Shakil Ahmed Syed,Adv.

Mohd.Taiyab Khan, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr.S.R.Bajawa, learned senior counsel for the appellant started his arguments at 11.25

a.m. and resumed after lunch and concluded at 3.00 p.m. Thereafter Mr.R.K.Kapoor, counsel for the

appellant in the connected appeal argued for about 15 minutes. Thereafter Mr.Vijay Prakash for

appellant no.3 in CrI.A.No.1150 of 2004 argued for about 5 minutes. Thereafter Mr.N.S.Gahlout,

learned senior counsel for the respondent-State argued for about 15 minutes. Arguments concluded.

Judgment reserved.

Lata Bhardwaj)	(G.V.Ramana)	(Pushap
Court Master	Court Master	C

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List of Books cited:

1. 1972(3) SCC p.66
2. 1980(2) SCC p.218
3. 1996(5) SCC p.107
4. 1996(9) SCC p.667
5. 2002(7) SCC p.210
6. 2002(9) SCC p.495
7. 2002(1) SCC p.71
8. 2004(10) SCC p.152
9. 1950 SCR p. 821 at p.828
- 10.2002(9) SCC p.447
- 11.1996(9) SCC p.233
- 12.AIR 1993 SC 209
- 13.1912 (13) CrI.L.J. p.145